

Per Tribunal.

Fixed for AH
12.9.96

MD
19.8
for Dy Registrar

Telegram received
from applicant
re adjournment
is put up here with
personal M.

24
11/9

①

25) 12.9.1996.

None for the parties.

Adjourned to 17/10/1996.

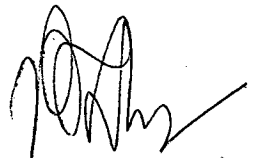

(B.S. Heagle)
M(J)

OS

11) 17.10.1996.

Applicant seeks an
adjournment.

Put up for admission
hearing on 12/12/1996.


(P.P. SRIVASTAVA)
MCA

OS

Dated: 12.12.96 (4)

None for the parties.

Applicant has sent a
telegram stating that he is
unwell and seeks for an
adjournment.

Adjourned to 9.1.97


(B.S. Heagle)
M(J)



Dated: 9/1/97 (7)

None for the parties. Issue notice to the Respondents. The applicant was absent on earlier two occasions.

Adjourned to 20/2/97.

Notices issued to
Applicant/Respondents on

28.1.97

29.1.97

(N)

B. S. Hegde
(B. S. Hegde)
M.C.J.

Dated: 20.2.97 (3)

None for the applicant.
Shri S. S. Karkera, counsel for
the respondents.

Further, the applicant was absent
on 12.12.96 and 9.1.97. O.A. is
therefore dismissed in default
of appearance.

M.R. Kolhatkar

(M.R. Kolhatkar)
M.J.

ds

Order/Judgment dated 20/2/97
to Applicant/Respondent(s)
26/02/97

Q

27/02/97